## **GOVERNMENT OF INDIA**

# MINISTRY OF INFORMATION AND BROADCASTING

### RAJYA SABHA

### **UNSTARRED QUESTION NO. 1510**

# TO BE ANSWERED ON THE 02<sup>nd</sup> AUGUST, 2021

### **COMPARISON OF ALL OTT PLATFORMS**

## 1510. SHRI VIVEK THAKUR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that a large number of people have subscribed to Over The Top (OTT) platforms such as Netflix, Xtream, Amazon Prime Video, Hotstar etc. during the COVID-19 period;
- (b) the details of cost comparison of all these OTT platforms;
- (c) whether it is also a fact that Netflix does not have any annual package due to which consumers have to pay higher charges;
- (d) if so, the steps being taken for this; and
- (e) if not, the reasons therefor?

### ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):

**Government has notified Information Technology** (a) to (e): (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000 to provide for an institutional framework for adherence to Code of Ethics by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms) and a three-level Grievance Redressal Mechanism for time bound redressal grievances/complaints relating to the violation of Code of Ethics by these publishers. A copy of the Rules is available on the website of the Ministry i.e. www.mib.gov.in.

Operational and commercial aspects of OTT platforms, including costs, subscription etc. are matters which are decided and managed by the entities concerned and are not regulated by the Government.

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